NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 99/Chd/Pb/2017

Abhishake Bansal & Anr.

...Petitioners.

Versus

M/s Fashion Pyramid Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Yash Pal Gupta, Advocate for petitioners.

None for respondents.

It is inter alia contended by the learned counsel for petitioners that the prayer made in the instant petition is mainly under clauses (g) and (i) of Section 242 (2) of the Companies Act, 2013. It is further contended that the petitioners are the only shareholders of this company of which respondent Nos.2 and 3 are the Directors. Respondent No.1 is stated to be a proforma party. Notice of motion to respondents No.2 and 3 for 03.05.2017. Notice will be sent by the petitioners by attaching a copy of the petition by Speed Post and to file affidavit stating compliance along with the postal receipt showing despatch of the postal article to respondents at least three days before the date fixed.

It is made clear that pendency of the instant petition shall not prejudice to affect any proceedings that may have been initiated by banks or any other authorities against the petitioners or the company.

(Justice R.P. Nagrath) Member (Judicial)

March 23, 2017